

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA



No. O.A. 350/00044/2020

Date of order: 1.4.2021

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Gita Senapati,
Widow of Late Jagadish Senapati,
Aged about 47 years,
By occupation Housewife,
Residing at C/o. Shyamal Das,
Village Jatragachi,
Paschimpara, Srikrishna Pally,
Taltala Road Near Ananda Mudi Dokan,
P.O. Gouranga Nagar,
P.S. New Town,
Kolkata - 700162.

..... Applicant.

-Versus-

1. Union of India,
Service through the Secretary,
Ministry of Housing & Urban Affairs,
Public Works and Development,
New Delhi - 110002.
2. Superintending Engineer,
Calcutta Central Circle-II,
Central Public Works Department,
Nizam Place, 234/4, A.J.C. Bose Road,
1st M.S.O. Building, 4th Floor,
Kolkata - 700020.
3. The Executive Engineer,
Kolkata Division NO. VI,
Central Public Works Department,
Nizam Place, 234/4, A.J.C. Bose Road,
1st M.S.O. Building,
Kolkata - 700020.
4. The Pay & Accounts Officer,
Central Public Works Department (East Zone),
Nizam Place, 234/4, A.J.C. Bose Road,
1st M.S.O. Building,

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Kolkata - 700020.

5. The Executive Engineer,
KCD-VI/EE NIT Durgapur,
Central Public Works Department,
Durgapur,
District Burdwan, Pin - 713209.
6. The Pay & Accounts Officer,
Central Pension Accounting Office,
Ministry of Finance,
Government of India,
Trikoot-II Complex,
Bhikaji Cama Place, R.K. Puram,
New Delhi - 110066.
7. The Chief Medical Officer,
Central Government Health Scheme,
6, Esplanade East, Ground Floor,
Kolkata - 700069.

.....Respondents.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. B.B. Chatterjee, Counsel

O R D E R (Oral)

Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

- "(a) An order directing the respondent authorities to disburse the Medical allowance of the applicant on and from April 2003 till date along with interest calculated thereon till the actual payment was made.
- (b) An order directing the respondent authorities to produce/cause production of all relevant records.
- (c) Costs.
- (d) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."

2. Ld. Counsel for both sides are present and heard. This matter is taken up for disposal at the admission stage.

hslj

3. Ld. Counsel for the applicant would refer to Annexure A-21 to the O.A. wherefrom it transpires that vide communication dated 15.11.2019 the Office of respondent No. 4 had requested the Office of Respondent No. 6 to ensure payment of fixed medical allowance @ Rs. 1000/- p.m. to the applicant through the paying bank. No outcome of such reference has been brought on record.

3. Both Ld. Counsel would agree that this matter can be disposed of by directing the concerned respondent authority to expedite the process of payment of medical allowance to the applicant through the paying bank.

4. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, and, with reference to communication dated 15th November, 2019, the Office of Respondent No. 6, who is the Pay & Accounts Officer, Central Pension Accounting Office, is directed to conclude the process of onward transmission to the paying bank so as to enable the applicant to receive her fixed medical allowance @ Rs. 1000/- p.m. as per the authorization at Annexure A-21 to the O.A.

Respondent No. 6 will complete such transmission process within a period of 12 weeks from the date of receipt of a copy of this order, and, if nothing else stands in the way, such medical allowance should continue to be paid uninterruptedly to the applicant forthwith thereafter.

5. With these directions, the O.A. is disposed of. No costs.

In the event her grievance persists, the applicant would be at liberty to approach the Tribunal.

(Dr. Nandita Chatterjee)
Administrative Member

SP